

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1472/99

(2)

New Delhi this the 30th day of June, 1999.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman(J)
Hon'ble Mr. S.P. Biswas, Member(A)

Sh. Jawala Parshad,
154, Maitri Apartments,
Plot No. 28, Patpar Ganj,
Delhi.

..... Applicant
(through Sh. O.P. Gehlaut, advocate).

versus

1. Union of India through
the Joint Secretary(UT),
Ministry of Home Affairs,
North Block, New Delhi.
2. Govt. of NCT of Delhi through
the Chief Secretary of NCT, Delhi,
5, Shamnath Marg, Delhi. Respondents

ORDER(ORAL)
Hon'ble Shri S.P. Biswas, Member(A)

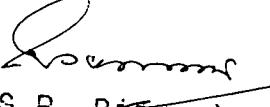
Applicant, a Sales Tax Officer under the respondents, is before us seeking the relief in terms of issuing directions to respondents to finally conclude the disciplinary proceedings by passing appropriate orders.

2. The applicant alleges to have suffered a lot because of the delayed conclusion of the proceedings on account of respondents. This is besides the fact that the chargesheet in the instant case was served upon him on 28.6.96 i.e. on the last day of his working in his service. The enquiry was concluded on 2.2.99 i.e. 3 years after the issue of charge memo. On receipt of Enquiry Officer's report the applicant submitted his defence note on 08.06.99. The only issue which remains to be settled in this case is the respondents' final order on the proceedings.

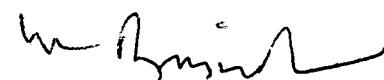
(3)

3. In the light of the details aforesaid, we direct the respondents to pass final orders in respect of the proceedings which has since been concluded within a period of six weeks from the date of receipt of a copy of this order. Respondents shall do well to adhere to the aforesaid time limits since inordinate delays have already taken place in finalising the proceedings. The applicant shall be informed of the decision in the matter.

4. The Original Application is disposed of as aforesaid at the admission stage itself.


(S.P. Biswas)
Member(A)

/vv/


(V. Rajagopala Reddy)
Vice-Chairman(J)